

BEFORE THE HON'BE CHAIRPERSON AND MEMBERS, NATIONAL  
GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 493/2023

IN THE MATTER OF:

PURAB PREMIUM APARTMENTS ALLOTTEES  
ASSOCIATION .....APPLICANT

VERSUS

GREATER MOHALI AREA DEVELOPMENT  
AUTHORITY .....RESPONDENT

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RESPONDENT

THROUGH



Divisional Engineer (C-II)  
GMADA, S.A.S. Nagar

CHRITARTH PALLI

COUNSEL FOR THE RESPONDENT NO. 1

C-36, LGF, DEFENCE COLONY,

NEW DELHI-110024

CHITARTH04PALLI@GMAIL.COM

DATE: 24.04.2024

PLACE: NEW DELHI

BEFORE THE HON'BE CHAIRPERSON AND MEMBERS, NATIONAL  
GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 493/2023

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AUTHORITY .....RESPONDENT

OBJECTIONS TO THE JOINT COMMITTEE REPORT DATED 22.01.2024  
ON BEHALF OF RESPONDET No. 1 / PROJECT PROPONENT.

MOST RESPECTFULLY SHOWETH:

1. That the present objections to the Joint Committee Report dated 22.01.2024 regarding noncompliance of conditions of Environmental Clearance granted to the housing project namely "Purab Premium Apartments", filed in compliance with order 17.08.2023 passed by this Hon'ble Tribunal in Application no. 493 of 2023, is being filed by the Respondent No.1 / Project Proponent ('PP').
2. It is stated that the objections of the Respondent No. 1/ PP to Joint Committee Report dated 22.01.2024 are as under:
  - A. Under para 1 of the observations, it has been observed that,
 

*"In the project, construction work of 1620 flats, 1 community centre, 02 sports complex, 1 football ground, 1 badminton court and 52 Booths has been completed. As informed by the representative around 950 flats have been given occupancy and around 700 families are residing in the project"*

It is submitted that this is a matter of record and is factually correct.

- B. Under para 2 of the observations, it has been observed that,

*"02 no. bore-wells have been provided for abstraction of ground water out of which only one is used and water meter has been provided on the same and the reading was noted to be 101700 m3 during the visit. However, no record regarding daily consumption of fresh water is being maintained. Further, the project is also getting fresh water supply through GMADA supply but no record is being maintained. The Project Proponent is supplying fresh water after disinfecting it using chlorine within the project."*

It is submitted that both the tube-wells are operational and working. Fresh drinking water after proper chlorination is being supplied to the residents of the society. Further, record of consumption has also been started to be maintained through water meter reading since April 2024.

C. Under para 3 of the observations, it has been observed that,

*"The project proponent has not installed captive Sewerage Treatment Plant (STP) as required and is discharging the entire untreated domestic sewage into sewer leading to STP, Mohali, in violation of the conditions of Environmental Clearance granted to it"*

It is submitted that as per environmental clearance, 7 MLD capacity STP was to be constructed for whole of Sector-88 when 6360 flats were proposed to be constructed at Purab Premium Apartments. Since the project has been scaled down to 1620 flats only, the sewage discharge has also decreased considerably. Therefore, the sewage is being treated at 10 MGD capacity STP of Sector-83, SAS Nagar.

D. Under para 4 of the observation, it has been observed that,

*"The treated water is also not being re-circulated back for use in flushing and plantation / horticulture purpose within the project. The project proponent is using fresh water for the same in violation of the conditions of the Environmental Clearance."*

The scheme for distribution of treated water is under preparation for getting administrative approval. After allotment of work, the treated water is

expected to be available in sector-88 & 89 within the next 12 months. Further, since treated water is not available, fresh water is being used for flushing and plantation / horticulture purposes.

E. Under para 5 of the observation, it has been observed that,

*“The project proponent has provided 4 no. rainwater harvesting pits, but no record regarding annual maintenance of the same could be produced during the visit. Further, the surface run-off from the project is also being discharged into the RWH pits.”*

It is submitted that regular annual maintenance of 4 no. rainwater harvesting pits constructed at site is being done. The record of the same is being maintained is attached at **Annexure-1**. Further, the surface runoff is being disposed of through a network of drains into rainwater harvesting pits.

F. Under para 6 of the observations, it has been observed that,

*“The basement of the project was visited and it was observed that C&D waste and mixed solid waste was lying in the basement. Further, no provision has been made for segregation of the same and no arrangement has been made for in-site management of the biodegradable solid waste. The Project Proponent is not complying with the provisions of the Solid Waste Management Rules, 2016 being a bulk waste generator.”*

The separation of C&D waste & solid waste is being done manually by the housekeeping staff deputed by RWA. At present, there is no such arrangement for in-site biodegradable management. As soon as the construction of Material Recovery Facility (MRF) in sector-96 (for Sector-88 & 89) is completed, this biodegradable management will be done as per norms. The work of construction of MRF at Sector 96 has already been allotted to the office of DE (PH-1) vide memo no. 3508 dated 28.09.2023 with a time limit of 9 months.

G. Under para 7 of the observations, it has been observed that,

“The project proponent has installed 8 DG sets of capacities 500KVA x 2, 750 KVA x 2 and 250 KVA x 4, with canopies and with inadequate stack heights.”

It is submitted that the stack of adequate height is in the process of getting installed around the DG sets.

H. Under para 8 of the observations, it has been observed that,

*“That the project proponent has failed to obtain consent to establish (NOC) / consent to operate as required under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, till date.”*

It is submitted that the PP is exempted from seeking consent to establish (NOC). Exemption notification for consent to establishes attached at **Annexure – 2.**

The work of getting revised EC and consent to operate has already been allotted to M/s Eco Paryavaran Laboratories & Consultant Pvt. Ltd vide memo no. GMADA/DE(PH-2)/2023/1791 dated 24-07-2023. The same is expected to be applied within 30 days.

I. Under para 9 of the observations, it has been observed that,

*“The Project Proponent has not done color coding of drinking water supply line and fresh water supply line for horticulture and flushing in compliance of conditions of Environmental Clearance.”*

It is submitted that the work of color coding of drinking water supply line, tertiary water supply line & fire fighting supply line is under progress. The work has already been executed in the basement. The remaining work is expected to be completed within the next 2 months.

J. Under para 10 of the observation, it has been observed that,

*"The Project Proponent is not utilizing solar energy for illumination of common areas, lightening for gardens & street lightning in compliance of condition of Environmental Clearance."*

It is submitted that the common area and street lighting is provided with energy efficient LED lights as per the provision of DNIT of the work.

K. Under para 11 of the observations, it has been observed that,

*"The Project Proponent could not show any record regarding constitution of Environment Management Cell in compliance of condition of Environmental Clearance."*

It is submitted that at present, there is no Environmental Management Cell in GMADA.

L. Under para 12 of the observations, it has been observed that,

*"The Project Proponent is not submitting six monthly compliance report on status of compliance of Environmental Clearance conditions of MoEF&CC, CPCB & SPCB/SEIAA."*

It is submitted that six monthly compliance reports have been submitted through e-mail to RO, MoEF&CC, SEIAA, Punjab and RO, PPCB. Last two compliance reports have been submitted vide Memo No. GMADA/DE(PH-2)/2022/9480 dated 20.09.2022 and 795 dated 05 .04.2023. The compliance report is pending for Pending for the period 31-03-2023, 30-09-2023 and 31-03-2024.

M. Under para 13 of the observations, it has been observed that,

*"The Project Proponent could not show any record regarding expenses made on Environment Management Plan & CSR activities, as mentioned in the Environmental Clearance."*



It is submitted that the below mentioned expenditure has been done on Environmental Management Plan and CSR activities-

- 10 MGD capacity STP of Sector 83, SAS Nagar is being upgraded to advanced technology with a capacity of 15 MGD at a cost of Rs. 110Cr. The operation and maintenance cost of STP for 10 years would come around Rs. 35 Cr in addition to the power cost.
- Air, Noise and Water Monitoring is being done regularly, the reports of which have been submitted in the six-monthly compliance reports.
- Work for construction of RMC for Sector-88-89 in Sector-96 has already been allotted to M/s R.R. Industries.
- Solar water heating system has been installed at the swimming pool of the Purab Premium Apartments at a cost of Rs. 1.25 Cr. (approx).
- Dual plumbing has been carried out in the entire Purab Premium Apartments at a cost of Rs. 11.24 Cr. (approx)

It is further submitted that GMADA has already taken up various activities under Social Welfare. The below mentioned sites have been reserved in Sectors 88-89 under CSR for overall development of the Sector and its residents

1. Community Centre 3 Acres
2. Sports Complex 3 Acres
3. Police Station 1 Acre
4. Fire Station 1.30 Acre

N. Under para 14 of the observations, it has been observed that,

*“The Environmental Clearance of the project has expired on 13.02.2020 and the Project Proponent has failed to apply for amendment in Environmental Clearance/Fresh Environmental Clearance till date.”*

It is submitted that the work of getting revised Environmental Clearance has been allotted to M/s Eco Paryavaran Laboratories & Consultant Pvt. Ltd vide memo no. GMADA/DE(PH-2)/2023/1791 dated 24-07-2023. The revised EC is expected to be applied for within 30 days.

3. It is submitted that no construction work is being carried out by GMADA at the project site. Only Repair work is being done at site.
4. In addition to the above, the PP undertakes to endeavor to comply with the directions issued by SEIAA while granting EC vide EIA notification dated

14-09-2006 and comply with the norms and guidelines laid down by Hon'ble Supreme Court and this Hon'ble Tribunal.



**RESPONDENT**

**THROUGH**



Divisional Engineer (C-II)  
GMADN, L.A.S. Nagar

**CHRITARTH PALLI**

**COUNSEL FOR THE RESPONDENT NO. 1**

**C-36, LGF, DEFENCE COLONY,**

**NEW DELHI-110024**

[CHITARTH04PALLI@GMAIL.COM](mailto:CHITARTH04PALLI@GMAIL.COM)

**DATE: 24.04.2024**

**PLACE: NEW DELHI**

IN THE COURT OF HON'BLE NATIONAL GREEN TRIBUNAL,  
NEW DELHI  
IN  
O.A.NO.493 OF 2023

**IN THE MATTER OF:**

PURAB PREMIUM APARTMENTS ALLOTTEES ASSOCIATION.  
...PETITIONER

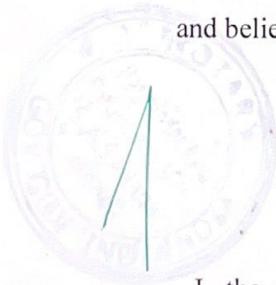
VERSUS

GREATER MOHALI AREA DEVELOPMENT AUTHORITY.  
...RESPONDENT

**AFFIDAVIT**

I, Avdeep Singh, Divisional Engineer (Civil), Greater Mohali Area Development Authority (GMADA), PUDA Bhawan, Sector-62, S.A.S.Nagar, do hereby solemnly affirm:-

1. That I am the authorized signatory of the appellant and I am well conversant with the facts and record of the case as such I am competent to swear this affidavit.
2. I submit that I have read the accompanying application and understood its contents. The facts stated in the said application are true to my knowledge based on the record of the case.
3. I the above named deponent do hereby verify and declare that the facts stated in the above affidavit are true and correct to my knowledge and belief.



**DEPONENT**

**VERIFICATION:** Divisional Engineer (C-II)  
GMADA, S.A.S. Nagar

I, the above named deponent to hereby verify that the contents of

Attested as Identified  
8/4/2024  
NOTARY PUBLIC  
S.A.S. Nagar, Mohali (Ph.)

Attested as Identified  
NOTARY PUBLIC  
S.A.S. Nagar, Mohali (Ph.)

paras of the above affidavit are true and correct to the best of my knowledge and belief, no part thereof is false and nothing material has been concealed therefrom.

Verified at New Delhi this the .08.. days of April, 2024.

**DEPONENT**

Divisional Engineer (C-II)  
GMADA, S.A.S. Nagar



Attested as Identified  
8/4/2024  
NOTARY PUBLIC  
S.A.S. Nagar, Mohali (Pb.)

Attested as Identified  
NOTARY PUBLIC  
S.A.S. Nagar, Mohali (Pb.)

## ANNEXURE R-1

Name of work -

Situation of work -

Agency by which work is executed -

Number and Date of agreement of work order -

Date of written order to commence work -

Date of measurement -

(The above lines should be repeated at the commencement of the measurement relating to each work)

## Commencements

Particulars	No.	L.	B.	D.	Contents
					Record Entry 1st Running bill
Name of work :-					Operation, repairs & mtc of water supply, sewerage, storm & fire fighting work of Public Provision Apartment. Sec - 82 SAS Nagar.
Allotment no / dt					DE (14+2) / 721 dt 11.7.23
Name of Agency :-					M/S Brightway Engg & Trade.
D.O.S					11-07-2023

Commencements

Particulars	No.	L.	B.	D.	Contents
D.R.E	1	3/10/2015			
Period		11-07-2015 to 30-9-2015			12 (2.67 wks)
1/1) Inv. Supervision for Sewer					
C/F Tally 15		1 x 2.67			= 2.67 wks
2/2) Sewer					
C/F Tally 16		1 x 2.67			= 2.67 wks
3/3) Help in detection					
C/F Tally 16		2 x 2.67			= 5.34 wks
4/4) Lamp operation					
C/F Tally 16		3 x 2.67			= 8.01 wks
5/5) Check in					
C/F Tally 17		3 x 2.67			= 8.01 wks
6/6) Filter					
C/F Tally 17		2 x 2.67			= 5.34 wks

2

Commencements

Particulars	No.	L.	B.	D.	Contents
7/7) Filter coils					
C/F Tally 17		2 x 2.67			= 5.34 wks
8/8) Patrolman					
C/F Tally 18		2 x 2.67			= 5.34 wks
9/9) Repair of one submersible pump					
C/F Tally 18		1 x 2.67			= 2.67 wks
10/10) Repair of one hydro pump					
C/F Tally 18		1 x 2.67			= 2.67 wks
11/11) Clearing of 5000 liter					
17000L + 2000L					
+ 800 L = 25800 liter					= 25800 liter
C/F Tally 19					

3

Commencements

Particulars	No.	L	B.	D.	Contents
15/15) Clearing of 4th. road					
width					77
= 2x 20 x 3.5 x 1.3					210 cum
= 2x 15 x 4.4 x 1.3					180 cum
C/F TMB/19					390 cum
Characteristics of domestic					311 cum
water supply of 20.1/1r					
20					590.4 kg
20					590.4 kg
C/F TMB/19					1180.80 kg
16/17) Repair of C.I. D.I.C.T					
C.I. MS, 1/1 PVC					
Pipes					
= 1 x 2.67					2.67 meters
C/F TMB/19					

Commencements (20.1)

Particulars	No.	L	B.	D.	Contents
15/19) Clearing of surface					
drain length of 5th					
C/F TMB/19					120 square
16/20) Clearing of front drain					
length of 1 inch depth					
C/F TMB/19					3500 square
17/21) Comprehensive work					
clearing & repair of all					
line drains					1103 square
C/F TMB/19					21136 square
18/20) Supply, plant & fixing					
of M.S. gate R.C.					
qty. (1 x 3.00 cum)					
C/F TMB/19					614 each

SDE (U-2) 195      JFC (U)



Commencements

Particulars	No.	L.	B.	D.	Contents
(1/10) Repair of 3m. hydroxamate pump	19	11/10			
water supply					
C/F Tmally 18 = 182					2 mth
(1/11) Chlorination of domestic water supply	20				
t/w 1 = 20 x 0.39 x 22 x 61 = 439.2 kg					
t/w 2 = 20 x 0.39 x 22 x 61 = 439.2 kg					
C/F Tmally 19					878.4 kg
(1/20) Repair of G.I. D.S., C.C. MS U.P.C. pipelines					
C/F Tmally 20 = 182					2 mth
(3/21) Comprehensive etc					
clear & repair of all the					
C/F Tmally 21 = (182) 2					2 mth

14

Commencements

Particulars	No.	L.	B.	D.	Contents
<del>SOE (M-1)</del>					<del>SE (Bn)</del>
Abstract of Case - Ind. Pub					
Name of work: Operation & etc of water supply sewerage and fire fighting system of M.A. Sec-8 CAS N.Y.					
D.O.S :- 11-07-2023					
D.O.C :- 7m news					
D.O.F :- 1/12/2023					
D.O.A :- 1/12/2023					
(11) Ina Supervision					
C/F Tmally 22 = 2.67 mth					
11/12 2 mth					
11/12 2 mth					

15

MB No . 195					
1st RAB Bill					
<b>Name of work:-</b> Work of operation repair and maintenance of water supply sewerage storm and fire fighting system of Purab Premium Apartment Sector-88, SAS Nagar					
<b>Name of Agency :-</b> M/s Brightway Engineers and Traders, H.no 697, Sector 43-A, Chandigarh					
<b>Allotment No.:-</b> GMADA-DE/(PH-2)/2023 /1718-1724 Dated. 11.07.2023					
<b>Date of Start:-</b> 11.07.2023					
Date of Completion:- W.I.P 30.11.2023)			Period	(01.10.23 to	
Date of Entry:- 01/12/2023			Agg. 257	T/s-	
Abstract of Cost					
Sr.No	Description	Unit	Qty.	Rate	Amount
1/1.	Supervisor	Per Month	4.67	20905	97626
2/2.	Sewerman	Per Month	4.67	19435	90761
3/3.	Helper	Per Month	9.34	17930	167466
4/4.	Pump Operation	Per Month	14.01	19435	272284
5/5.	Chowkidar	Per Month	14.01	16622	232874
6/6.	Fitter	Per Month	9.34	19435	181523
7/7.	Fitter kulli	Per Month	9.34	17930	167466
8/8.	Petrol man	Per Month	4.67	16622	77625
9/9.	Repair of 2no. Submersible set	Per Month	4.67	5043.5	23553
10/10.	Repair of 3no hydronumatic pumps 49 HP	Per Month	4.67	57583	268913
11/11.	Clear of UGSR 1700 kl +200kl+Fire tank complete in all respect	Ltr	2580000	0.1	258000
12/15.	Clear of 4 no. recharge wall	Each	312	4585	1430520
13/16.	Chlorination of domestic water supply	Kg	2059.2	59	121493
14/17.	Repair of G.I, D.I, C.I C.C.I MS UPVC in all respect with entire satisfaction of E.I.C	Per Month	4.67	42649	199171
15/19.	Cleaning of Surface drain Length of surface drain = 7km including lifting of drain grating and placing grating as same complete in all respect.	Per Month	6120	29.9	182988
16/20.	Cleaning of basement drain length of surface drain = 4km same complete in all respect.	Per Month	3500	29.9	104650
17/21.	comprehensive mtc cleaning & repair of all respect with the entire satisfaction of E.I.C	Per Month	2.335	143588	335278
18/30.	Supply providing & Fixing of M-25 grade RCC gratings complete in all respect.	Each	614	750	460500
Total					4672691
Less Rebate@ 25.13%					1174248
<b>GWD</b>					3498443
Net Work Done					3498443

<b>Deduction:-</b>			
<b>Less IGST @ 2% on</b>	2964782		59296
<b>Less Security</b>	adj		0
<b>Less Income Tax@1% on</b>	2964782		29648
<b>Labour Cess @ 1%</b>	2964782		29648
<b>B/g</b>			700500
		Gross Deductons	819092
		<b>Net Payable</b>	<b>#####</b>

## ANNEXURE R-2

SPEED POST

F.No. B-29012/MSMEs/IPC-VI/2017-18/ 12189-12230 November 02, 2018

To  
The Chairman  
All SPCBs/PCCs

SUB: DIRECTIONS UNDER SECTION 18(1)(b) OF THE WATER (PREVENTION &amp; CONTROL OF POLLUTION) ACT, 1974 and THE AIR (PREVENTION &amp; CONTROL OF POLLUTION) ACT, 1981 REGARDING STREAMLINING OF CONSENT MECHANISM.

WHEREAS, under Section 17 of the Water (Prevention & Control of Pollution) Act, 1974, and under Section 17 of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) is to plan a comprehensive programme for the prevention, control or abatement of pollution of streams, wells and air pollution in the States/ Union Territory and to secure the execution thereof;

WHEREAS, under Section 16 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 16 of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the Central Pollution Control Board (CPCB), constituted under Water (Prevention and Control of Pollution) Act, 1974 is to coordinate activities of the State Pollution Control Boards and Pollution Control Committees and to provide technical assistance and guidance to SPCBs / PCCs;

WHEREAS, as per the Section 25 of Water Act, 1974, no person shall, without the previous consent of the State Board, establish or take any steps to establish any industry, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land (such discharge being hereafter in this section referred to as discharge of sewage). Further as per Section 26, where immediately before the commencement of this Act any person was discharging any sewage or trade effluent into a stream or well or sewer or on land, the provisions of section 25 shall, so far as may be, apply in relation to such person as they apply in relation to the person referred to in that section subject to the modification that the application for consent to be made under sub-section (2) of that section shall be made on or before such date as may be specified by the State Government by notification in this behalf in the Official Gazette;

WHEREAS, as per the Section 21 of Air Act, 1981, no person shall, without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area;

WHEREAS, SPCBs/PCCs are responsible for prescribing consent application form and consent fees. It is observed that most of the SPCBs/PCCs are issuing Consent to Establish (CTE) followed by Consent to Operate (CTO);

WHEREAS, Industries falling under 'Category A' and 'Category B' of the Schedule of EIA Notification, 2006, are required to take Environmental Clearance from MoEF&CC or State Level Environment Impact Assessment Authority;

WHEREAS, obtaining Consent to Establish (CTE) is not a pre-requisite for obtaining EC from State Level or Central Level EIA Authority, under EIA Notification, 2006;

WHEREAS, there may not be value addition in CTE after obtaining EC as most of the conditions laid down in EC and CTE are similar in nature;

WHEREAS, CPCB vide letter dated 02.02.2017 Issued an advisory to all the SPCBs/PCCs to follow the modified mechanism for granting consent to various categories of industries which is given below:

*"All the projects requiring Environmental Clearance may be exempted from obtaining the Consent to Establish (CTE). Such projects may be directly granted Consent to Operate subject to EC and installation of pollution control devices";*

WHEREAS, CPCB re-categorised the Industrial sectors into Red, Orange, Green and White Category, based on the pollution index and issued directions u/s 18(1)(b) of the Water and Air Acts to all the SPCBs/PCCs on 07.03.2016 for its adoption. Based on the pollution index, 63 industrial sectors are covered under green category and 36 industrial sectors are covered under newly introduced white category. Further, CPCB in its direction mentioned that addition of any new or left-over industrial sectors and their categorisation, which is not listed in the revised list of red, orange, green and white industrial sectors, shall be done at the level of concerned SPCB/PCC following the criteria and guidelines laid down by CPCB;

WHEREAS, Ministry of Environment, Forest and Climate Change, Government of India notifies standards for emission or effluent from various categories of Industries under the Environment Protection Act, 1986;

WHEREAS, State Pollution Control Boards and Pollution Control Committees in States and Union Territories respectively are required to ensure the compliance of these standards;

WHEREAS, It has been observed that SPCBs/PCCs have different mechanism for selection of Industries for compliance verification of environmental norms;

WHEREAS, the issue of exemption of CTE for those projects, which require EC, again came up for discussion during 8<sup>th</sup> SPCBs/PCCs Review Meeting, held on 25.10.2018 through video conferencing, and while there was a general consensus that such an approach could be adopted, SPCBs/PCCs also raised the issue that they should be involved in the environmental clearance granting process;

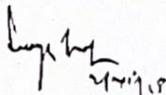
WHEREAS, It was agreed that SPCBs/PCCs shall categorize the new/left over Industrial sectors under green and white category and issue the expanded

list of green and white categories of industries, which are being operated in their State/UT. It was also discussed that environmental surveillance of industries should be on random basis, and SPCBs/PCCs shall evolve mechanism for that;

NOW THEREFORE, in view of the above and exercising the powers conferred to Central Pollution Control Board under Section 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974, and 18(1)(b) of the Air (Prevention & Control of Pollution) Act, 1981, following directions are issued for regulation of industries including MSMEs;

- a) For industries requiring EC, issuing of consent by SPCBs/PCCs shall be one-step process and EC will be deemed as CTE in such cases. SPCBs/PCCs shall be involved in the process of granting of EC.
- b) SPCBs/PCCs shall issue the expanded list of green and white categories of industries incorporating new/left over industrial sectors, which are being operated in their State/UT within a month.
- c) Inspections for compliance verification of environmental standards by SPCBs/PCCs shall be random and based on risk assessment. SPCBs/PCCs shall develop mechanism for random selection of industries for inspection purpose including self-certification.

The SPCBs/PCCs shall acknowledge the receipt of the directions and submit the action taken report (ATR) in compliance of these directions to CPCB within one month from receipt of directions.

  
(S. P. Singh Parihar)  
Chairman

  
21/12

Copy to:

1. The Joint Secretary (CP Division)  
Ministry of Environment, Forests & Climate Change  
Indira Paryavaran Bhawan  
3rd Floor, Prithivi, Allganj, Jor Bagh Road  
New Delhi -110 003
2. All Regional Directorates, CPCB
- ✓ 3. DH, IT Division, CPCB

(with a request to upload the  
copy of Directions on CPCB website)

  
(Prashant Gargawa)

IN THE COURT OF HON'BLE NATIONAL GREEN TRIBUNAL,  
NEW DELHI  
IN  
O.A.NO.493 OF 2023

**IN THE MATTER OF:**

PURAB PREMIUM APARTMENTS ALLOTTEES ASSOCIATION.  
...PETITIONER

VERSUS

GREATER MOHALI AREA DEVELOPMENT AUTHORITY.  
...RESPONDENT

VAKALATNAMA

I/We, undersigned, Respondent no.1 in the above application do hereby appoint and retain Shri **CHRITARTH PALLI**, Advocate-on-Record of the Supreme Court of India to act and appear for me/us in the above application and on my/our behalf to conduct and prosecute (or defend) or withdraw the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein, including proceedings in taxation and application for review, to file and obtain return of documents, and to deposit and receive money on my/our behalf in the said application and in the above matter. I/We agree to ratify acts done by the aforesaid Advocate in pursuance of this authority.

Dated this the 24 day of April, 2024

Accepted/Identified/certified/satisfied by:

*C. palli 7/1827/2015*  
(CHRITARTH PALLI)  
Advocate for the Respondent no.1



(Avdeep Singh)  
Respondent

Divisional Engineer (C-II)  
GMADA, S.A.S. Nagar



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**ADVANCE SERVICE REPLY ORIGINAL APPLICATION NO. 493/2023 PURAB  
PREMIUM APARTMENTS AL LOTTE ES ASSOCIATION vs GAMADA**

1 message

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**Amod Kumar** <amod.kumar7804@gmail.com>

Wed, Apr 24, 2024 at 7:52 PM

To: "adv.naveenchaudhary@gmail.com" &lt;adv.naveenchaudhary@gmail.com&gt;

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